

IN THE SUPREME COURT OF INDIA

CRIMINAL APPELLATE JURISDICTION

MISCELLANEOUS APPLICATION NO. 926 OF 2020

IN

MISCELLANEOUS APPLICATION NO. 1166 OF 2019

IN

CRIMINAL APPEAL NO. 751 OF 2017

STATE (THROUGH) CENTRAL BUREAU OF INVESTIGATION Appellant(s)

VERSUS

SHRI KALYAN SINGH (FORMER CM OF UP) AND ORS. Respondent(s)

O R D E R

Vide our order dated 19<sup>th</sup> July, 2019, we had reiterated our earlier directions given by the judgment dated 19<sup>th</sup> April, 2017. We had also made it clear that the evidence of both sides should be completed within a period of six months from that date and that judgment in the case should be delivered within a period of nine months from that date.

Despite nine months having expired from the aforesaid date, we still find, on a perusal of the letter dated 06<sup>th</sup> May, 2020, written by Shri Yadav, learned Special Judge that even the evidence is not yet completed. We may indicate that video conferencing facilities are available and should be used by Shri Yadav in order to complete all evidence as well as applications that may be filed in that

Miscellaneous Application No. 926/2020 in  
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behalf. It is up to Shri Yadav to control the proceedings in accordance with law so that inordinate delay that is beyond the time frame that we now give, is no longer breached.

Having taken the letter dated 06<sup>th</sup> May, 2020, into consideration, we extend the period to complete evidence and deliver judgment till 31<sup>st</sup> August, 2020.

We are cognizant of the fact that Shri Yadav is making all efforts in order that the trial reach a just conclusion. However, given the original time frame and the extended time frame, the effort must now be to complete the proceedings and deliver judgment latest by 31<sup>st</sup> August, 2020.

The miscellaneous application stands disposed of.

....., J.  
[ ROHINTON FALI NARIMAN ]

....., J.  
[ SURYA KANT ]

New Delhi;  
May 08, 2020.

Miscellaneous Application No. 926/2020 in  
Miscellaneous Application No. 1166/2019 in  
Criminal Appeal No. 751/2017

ITEM NO.1

Virtual Court 3

SECTION II

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Miscellaneous Application No. 926/2020 in  
Miscellaneous Application No. 1166/2019 in  
Criminal Appeal No. 751/2017

(Arising out of impugned final judgment and order dated 13-09-2019  
in MA No. 1166/2019 passed by the Supreme Court of India)

STATE (THROUGH) CENTRAL BUREAU OF INVESTIGATION Appellant(s)

VERSUS

SHRI KALYAN SINGH (FORMER CM OF UP) AND ORS. Respondent(s)

(Letter dated 07.05.2020 received from Registrar General, High  
Court of Judicature at Allahabad, Uttar Pradesh in M.A.No. 926/2020  
in M.A.No. 1166/2019 in CrI.A.No. 751/2017.)

Date : 08-05-2020 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN  
HON'BLE MR. JUSTICE SURYA KANT

By Courts Motion.

For Petitioner(s)

For Respondent(s)

The Court made the following  
O R D E R

The miscellaneous application stands disposed of  
in terms of the signed order.

(NIDHI AHUJA)  
AR-cum-PS

(NISHA TRIPATHI)  
BRANCH OFFICER

[Signed order is placed on the file.]